SUPREME COURT OF INDIA

Dated: 27.06.2023

NOTICE

It has come to the notice of the Competent Authority that approx. 650 physical matters are pending for non-filing of soft copy of the petition by the learned Advocates-on-Record/Petitioners-in-person. Therefore, in view of Circular No. F.No. 10/Judl.2020 dated 27th July, 2020, it is requested to kindly file the soft copy of the petition(s) as well as accompanying documents on the email id i.e. soft.petition@sci.nic.in at the earliest, so that the matters may be processed for being listed before the Hon'ble Court.

Sd/-Additional Registrar (IB)

Copy to:-

- 1. The Secretary Court Bar Association with five spare copies of the Circular with a request that this may be displayed on the Notice Board of the Bar Association for the information of the Members of the Bar.
- 2. The Secretary, Supreme Court Advocates-on-Record Association with five spare copies of the Circular with a request that this may be displayed on the Notice Board of the Association for the information of the Members of the Association.
- 3. The Branch Officer (Computer Cell) with a request to upload this Circular on Supreme Court Website.
- 4. All Concerned.

SUPREME COURT OF INDIA

CIRCULAR

Dated: 27th July, 2020

Standard Operating Procedure for consumption of soft copy of the petition and documents filed through Filing Counter.

In furtherance of the Circular dated 27.07.2020 requiring Advocates-on-Record/Party-in-Person to forward soft copy of the petition and the documents (if any) filed in physical mode at the Filing Counter, following steps are to be taken by concerned officer/officials:-

- (i) Whenever an e-mail with soft copy of petition and documents is received by the Additional Registrar (I-B) or the officer nominated by him on the e-mail ID soft.petition@sci.nic.in such officer shall undertake due verification of the contents of the e-mail as the number of pages and legibility/clarity of the soft copy, if number of pages do not tally with the verification by Advocates-on-Record/Party-in-Person in the e-mail or some of the pages are not properly scanned/uploaded, the defects shall immediately be notified to concerned Advocates-on-Record/Party-in-Person through reply e-mail.
- (ii) If the e-mail received from Advocates-on-Record/Party-in-Person is free from all defects, the Additional Registrar (I-B) or the officer nominated by him shall reply to the concerned Advocates-on-Record/Party-in-Person in the following format:

"Soft copy of the Petition and the accompanying documents (containing..... No. of Pages) has been received. The matter will now be processed for listing after verification."

(iii) After removal of these defects concerned officer/offical from Section I-B shall immediately forward the e-mail along with attachment to the Additional Registrar, Incharge of the Scanning Cell or the officer nominated by him on the e-mail ID scan.petition@sci.nic.in. The officer/officials form Scanning Cell shall immediately acknowledge the receipt of every e-mail, thereafter, the Additional Registrar of I-B Section shall process the matter for listing.

- (iv) The Additional Registrar, In-charge Scanning Cell shall after proper pagination, indexing and all requisite proceedings upload the soft copy of the petition along with documents on D Space and inform the Additional Registrar, Incharge of the Paper Book Section about the availability of soft copy of petition and documents on D Space, through e-mail.
- (v) In case of any difficulty/delay in uploading the soft copy on D Space, the soft copy of the petition and the documents with requisite pagination and indexing be forwarded to Additional Registrar, Paper Book Section through e-mail for further forwarding to the concerned AR-cumPS to Hon'ble Judge.

sd/-(Anil Laxman Pansare) Registrar (J-II)

sd/-(Surya Pratap Singh) Registar (J-I)